IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4079 of 2020

Md. Khurshid @ Kara Mian ... ... **Petitioner**

Versus

The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : Mr. K.K. Mishra, A.P.P.

02/29.07.2020 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioner and Mr. K.K. Mishra, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Hunterganj P.S. Case No. 115/2019, corresponding to G.R. Case No. 922/2019 (S.T. Case No. 36/2020).

A Bank dacoity was committed by the miscreants and huge amount of cash was looted. Initially a Test Identification Parade was held in which the petitioner was not identified by the informant and the Cashier of the Bank. Subsequently the petitioner was identified in another Test Identification Parade by one Prakash Kumar but therein also no specific role of the petitioner has been assigned.

In similar circumstances co-accused Dilip Singh has been granted bail by this Court in B.A. No. 1081 of 2020. The petitioner is in custody since 28.08.2019.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sessions Judge, Chatra in connection with Hunterganj P.S. Case No. 115/2019, corresponding to G.R. Case No. 922/2019 (S.T. Case No. 36/2020).

(R. Mukhopadhyay, J.)

Alok/-